

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 12.

IA(I.B.C)/1422(MB)2024 IN C.P. (IB)/182(MB)2022

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **24.04.2024**

NAME OF THE PARTIES : **Infraweld Services**

**Vs**

**Offshore Infrastructures Limited**

**For OC** : Adv. Sameer Singh

**For CD** : Adv. Gaurav Dudeja

**IBC under Sec. 9**

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**ORDER**

1. Heard the arguments of Counsel for the OC, CD and Intervenor.
2. Having considered the matter, we call upon the OC, CD and Intervenor to sit together and find out solution to the dispute within 10 days. If the settlement proposal does not materialise, the matter will be taken for orders. List on **14.05.2024 for reporting settlement.**

Sd/-  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

//SKS//

Sd/-  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**